

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal Nos. 50211-50212 & 50225-50226 of 2016

(Arising out of Order-in-Original No. 44/D-I/2015 dated 30.11.2015 passed by the Commissioner of Central Excise, Delhi-I)

DATE OF HEARING : 03.11.2017

DATE OF DECISION : 03.11.2017

Sh. Bhushan Bansal

....

Appellants

Sh. Vikas Bansal

(Rep by NONE)

M/s Delhi Plastics

Sh. Sanjay Bansal

VERSUS

CCE, Delhi-I

....

Respondent

(Rep. by Sh M.R. Sharma, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 57710-57713/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Since filing of the appeals, the matter was listed from time to time. On 29.09.2017, the matter was adjourned at the request Shri Anil Bansal, Proprietor of M/s Delhi Plastics - assessee-Appellants, who appeared in person on the ground that their counsel is out of station. Accordingly, the matter was adjourned for today i.e. 03.11.2017.

2. List revised. None is present for the assessee-Appellants nor there is any adjournment application on record.

3. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeals are dismissed for default.

(Dictated & pronounced in the open court)

(V. PADMANABHAN)
MEMBER (TECHNICAL)

(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT